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MCRC-39511-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI

ON THE 14th OF OCTOBER, 2024MISC. CRIMINAL CASE No. 39511 of 2024*ROHIT PARDI**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri S.S. Rajput - Advocate for applicant.

Shri R.S. Yadav - Public Prosecutor for the State.

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ORDER

This is the first application filed by the applicant under Section 483 of BNSS for grant of bail relating to Crime No.687/2024 registered at Police Station Cant, District Guna (M.P.) for the offence under Section 303(2) of BNS.

Learned counsel for the applicant submits that applicant is innocent and has been falsely implicated in the case. It is submitted that the offence as alleged against the present applicant is of theft. The offence is triable by JMFC. It is submitted that applicant has falsely been implicated in the matter by the police by showing false seizure of wire. Applicant is in custody since 22.08.2024. The charge-sheet has already been filed. Further custodial interrogation of applicant is not required. He is ready and willing to abide by any condition which may be imposed by the Court. Conclusion of trial will take time. On these grounds, learned counsel prays for grant of bail to the



applicant.

Per contra, learned counsel for the State opposed the bail application and prayed for its rejection by submitting that applicant has criminal history of two more cases.

Heard learned counsel for the parties and perused the case diary.

Considering the submissions advanced by learned counsel for the parties and facts and circumstances of the case, but without expressing any opinion on merits of the case, this application is **allowed** and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of Rs.50,000/- (**Rupees Fifty Thousand Only**) with a solvent surety in the like amount to the satisfaction of the trial Court/committal Court.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1) The applicant will comply with all the terms and conditions of the bond executed by him;
- 2) The applicant will cooperate in the investigation/trial, as the case may be;
- 3) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;



4) The applicant will not commit any other offence or will not repeat the offence in future. In case, if he is found involved in the offence of same nature, this bail order shall stand cancelled automatically without further reference to the Bench.

5) The applicant will not seek unnecessary adjournments during the trial;

6) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

Copy of this order be sent to the trial Court concerned for compliance by the office of this Court.

Certified copy as per rules.

(RAJENDRA KUMAR VANI)
JUDGE

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